

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 445 of 2012

Uma Devi & Anr. Petitioners
Versus
The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None
For the Respondent : Mr. Gaurang Jajodia, A.C. to S.C.-I

08/Dated: 8th September, 2021

Heard through V.C.

2. Order dated 05.08.2021 reads as follows:-

07/05.08.2021 Heard through V.C.

2. *Nobody appears for the petitioner even on repeated calls.*
3. *Order dated 26th July, 2021 reads as follows:*

“Heard through V.C.

2. Nobody appears for the petitioner, even on repeated calls. However, Mr. Rahul Saboo is present for the respondent State.

3. *Order dated 19.07.2021 reads as follows:-*

“05/ 19.07.2021 Heard through V.C.

2. Nobody appears for the petitioner even on repeated calls.

3. However, Mr. Rahul Saboo, learned S.C.I is present for the State.

4. Put up this case on 26.07.2021.”

5. Be that as it may, with a view to give last opportunity, put up this case on 05.08.2021.”

4. In spite of the aforesaid order, none appears for the petitioner. However, Mr. Rahul Saboo, learned counsel is present for the respondent State.

5. With a view to give one more opportunity to the petitioner, put up this case on 08.09.2021.

6. Let a copy of this order be sent to the petitioner.

3. In spite of the aforesaid order, though copy of the order was sent to the petitioners on 18.08.2021 itself. However, none appears for the petitioners.

4. Mr. Gaurang Jajodia is present for the respondent-State.

5. It appears that the petitioners have lost their interest in this case, inasmuch as, since the last several occasions, petitioners are appearing in this case.

6. Forced with the situation, the instant writ application is dismissed for non-prosecution.

(Deepak Roshan, J.)

Amardeep/